

को विभिन्न मन्त्रालयों के संगठन तथा पद्धति अधिकारियों की बैठक में पहुँचे निष्कर्षों में से एक निष्कर्ष यह था कि मन्त्रालय के सहायकों और सम्बन्धित व्यक्तियों (डीलिंग हैंड्स) को उनके अनुभागों से प्रथवा कम से कम उनके स्थानों (सीट) से तीन वर्षों में एक बार बदला जाना चाहिए ताकि विभिन्न श्रेणियों के व्यक्ति अपने कर्तव्यों का यथासम्भव विविध तथा विस्तृत अनुभव ग्रहण करें। ऐसे अन्य निष्कर्षों के साथ इस निष्कर्ष को तत्कालीन निदेशक के अर्ध शासकीय पत्र संख्या 11/3/57 ओ० एण्ड एम० दिनांक 6 सितम्बर, 1957 द्वारा सभी मन्त्रालयों और सम्बद्ध कार्यालयों को परिचालित किया गया।

(ख) कर्मचारीवर्ग के परिक्रमण की आवश्यकता को ध्यान में रखा जाता है और प्रशासनिक आवश्यकताओं के अनुसार यथासंभव ऐसे स्थानांतरण किये जाते हैं।

(ग) और (घ). इस विषय पर कोई नये अनुदेश आवश्यक प्रतीत नहीं होते। अनुभागों के अर्ध-वार्षिक निरीक्षण के लिए प्रश्नावली में निरीक्षण अधिकारियों से निश्चित रूप से इस बात पर रिपोर्ट देने की अपेक्षा की जाती है कि क्या योग्यता नियंत्रण के हित में परिक्रमण के सिद्धान्त को ध्यान में रखा गया है।

CORRECTION OF ANSWER TO USQ
3581 DT. 14.8.1969 RE. A.I.R. NEWS
BULLETIN IN SINDHI.

THE MINISTER OF STATE IN THE
MINISTRY OF INFORMATION AND
BROADCASTING AND IN THE DEPART-
MENT OF COMMUNICATIONS (SHRI
I.K. GUJRAL) : In answer to part (a) of
Question No. 3581 given on 14.8.1969 in the
Lok Sabha, it was stated that :

"No, Sir. Sindhi news bulletins are
broadcast from Delhi, Bhub and
Ahmedabad in addition to Bombay and
Jaipur".

The correct position, however, is that
though the news bulletins in Sindhi originate
from News Services Division of All India

Radio, Delhi, these are not broadcast/relayed
from Delhi Station of All India Radio.
The answer stands corrected to the following
extent :

"No, Sir. Sindhi News Bulletins
are relayed by Bhub and Admedabad in
addition to Bombay and Jaipur".

CORRECTION OF ANSWER TO USQ
5160 DT. 28.8.1969 RE. IMPORTED
TRACTORS ALLOTTED TO MADHYA
PRADESH.

THE MINISTER OF FOOD AND
AGRICULTURE AND LABOUR, EMP-
LOYMENT AND REHABILITATION
(SHRI JAGJIWAN RAM) : In Lok Sabha
Unstarred Question No. 5160 answered in
the Lok Sabha on the 28th August, 1969,
information on the following points was
sought :

- the number of tractors given to
Madhya Pradesh out of those im-
ported from USSR and other
countries during the financial years
1967-68 and 1968-69 ;
- the number of tractors proposed to
be given to Madhya Pradesh during
the financial year 1969-70 ; and
- the number of tractors demanded
by the Madhya Pradesh Govern-
ment from the Central Government
for the development of agriculture
in the State and the action proposed
to be taken by the Central Govern-
ment in regard to the supply of
these tractors to them ?

In reply to the above questions, the
following information was given :

- 775 tractors out of those imported
from USSR and other countries
during the financial years 67-68 and
68-69 were allotted to Madhya
Pradesh. The details are as
under :

	Nos.
Zetor-2011	400
DT-14B	300
Byelarus	75
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	775

- and (c). The State Government
has asked for 2,400 tractors this

year. They have intimated their Fourth Five Year Plan requirements to be 8,500. The State Government's requirements of tractors would no doubt be met to some extent by indigenous production. The Government is also considering import of additional tractors which will at least partially meet the rest of the requirements keeping in view the tight foreign exchange position.

However, the information given in reply to part (a) of the question pertains only to year 1968-69. The correct position in regard to the number of tractors given to M.P. out of those imported from U.S.S.R. and other countries during the financial years 1967-68 and 1968-69 is as follows :

During 1967-68, tractors were imported from U.S.S.R. and Czechoslovakia. U.S.S.R. tractors were distributed through the various agents in the private sector on regional basis and not State-wise. These agents catered to the requirements of different States including Madhya Pradesh. The tractors which were imported from Czechoslovakia, were not allotted to the State during 1967-68.

During 1968-69, the following imported tractors of various makes were allotted to the Madhya Pradesh State :

	Nos
Zetor-2011	400
DT-14B	300
Byelarus	75
	<hr/>
	775

The information given in reply to parts (b) and (c) remains unchanged.

CORRECTION OF ANSWER TO USQ 7733 DT. 19.4.1968 RE. ARCHEOLOGICAL MONUMENTS.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : In reply to Unstarred Question No. 7733 asked by

Shri Bharat Singh Chauhan, M.P. in the Lok Sabha on 19th April, 1968, the then Minister of State in the Ministry of Education (Prof. Sher Singh) had stated that certain forts including the Hari Parbat Fort in Jammu and Kashmir and the Fort at Tellicherry in Kerala, were under military occupation. On investigation it has been established that the Hari Parbat Fort and the Fort at Tellicherry are not under military occupation.

12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Appointment of Pay Commission for Central Government Employees

SHRI SURENDRANATH DWIVEDI (Kendrapara) : I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he or she may make a statement thereon :

"Reported decision of the Government to appoint another Pay Commission for Central Government Employees".

SHRI S. M. BANERJEE (KANPUR) : We want that she should make the statement.

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : Mr. Speaker, Sir, the question of appointing a Pay Commission to review the pay structure and other conditions of service of Central Government Employees has been under examination for sometime. Government have taken a decision, in principle, to appoint a new Commission for the purpose. Questions like its composition, cover age and terms of reference are under active examination and as soon as these details are finalised, an announcement will be made, if possible in the course of the current session.

SHRI S. M. BANERJEE : The recommendations were not implemented.

The previous Commission, namely the Second Pay Commission, gave its report in August, 1959. Since then, the National